
(2023) 08 UK CK 0154

In the Uttarakhand High Court

Case No : Writ Petition (M/B) No. 210 Of 2023

Girdhari Lal Chandhok

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 24-08-2023

Acts Referred:

Citation : (2023) 08 UK CK 0154

Hon'ble Judges : Vipin Sanghi, CJ;Rakesh Thapliyal, Js

Bench : Division Bench

Advocate : Rajendra Dobhal, Shubhang Dobhal, Bhupendra Bora, B.S. Parihar, Puja Banga, Sandeep Adhikari

Final Decision : Disposed Of

Judgement

Vipin Sanghi, CJ

1. The petitioner has preferred the present writ petition to assail the notice dated 13.08.2023, issued to the petitioner alleging encroachment by him on the land falling in Khasra Numbers 2297 (Min.), 2296 and 2298 (Min) of Village Gyanshu, Tehsil Bhatwari, District Uttarkashi.

2. According to the petitioner, he is the owner of the land falling in Khasra No.2295 (Min.). The petitioner states that he has responded to the said notice, and he apprehends that without disposal of the notice, action for removal of alleged encroachment and construction would be undertaken.

3. Learned counsels for the respondents appear on advance notice.

4. The respondents should consider the response of the petitioner to the show-cause notice, and pass a reasoned and speaking order before taking any action in the matter, as proposed in the show-cause notice.

5. The petition stands disposed of in the aforesaid terms.

6. We, however, make it clear that we have not examined the petitioners' case on

merits.

7. Pending application, if any, also stands disposed of.